

FIR No.81/19
PS: Anand Parbat
State Vs. Beena Devi
U/s 498A/304B/34

07.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC,
Sh. Bhishm Dutt, Ld. Legal Aid Counsel for the
applicant/ accused.

This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of interim bail for 45 days.

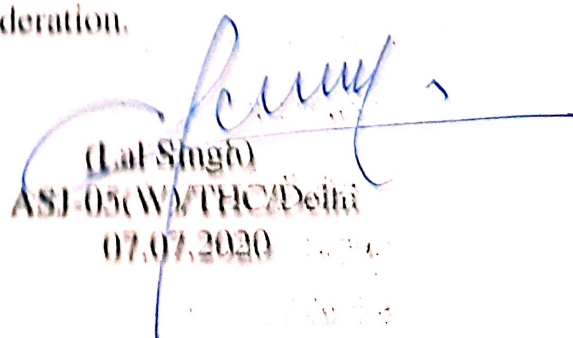
Though, this matter was listed today for VC, however,
Ld. Legal Aid counsel submits that he may be heard in person for
today.

Reply has not been received in this matter.

The conduct certificate of applicant/accused is also
annexed alongwith the application as issued by superintendent central
jail no.6 and as per which conduct of the applicant/accused is good.

Issue notice to IO/SHO concerned to file report
regarding previous involvement of applicant/accused, returnable for
08.07.2020.

Put up on 08.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
07.07.2020